


The  
**Kolkata**  **Gazette**  
सत्यमेव जयते

*Extraordinary*  
Published by Authority

MAGHA 11]

WEDNESDAY, JANUARY 31, 2018

[SAKA 1939

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

**GOVERNMENT OF WEST BENGAL**

**LAW DEPARTMENT**

**Legislative**

**NOTIFICATION**

No. 169-L.—31st January, 2018.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

**Bill No. 1 of 2018**

**THE WEST BENGAL COMMISSION FOR BACKWARD  
CLASSES (AMENDMENT) BILL, 2018.**

**A  
BILL**

*to amend the West Bengal Commission for Backward Classes Act, 1993.*

WHEREAS it is expedient to amend the West Bengal Commission for Backward Classes Act, 1993, for the purposes and in the manner hereinafter appearing;

West Ben. Act I  
of 1993.

It is hereby enacted in the Sixty-ninth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and  
commencement.

1. (1) This Act may be called the West Bengal Commission for Backward Classes (Amendment) Act, 2018.

*The West Bengal Commission for Backward  
Classes (Amendment) Bill, 2018.*

(Clause 2.)

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of  
section 4 of West  
Ben. Act I of  
1993.

2. For clause (b) of sub-section (1) of section 4 of the West Bengal Commission for Backward Classes Act, 1993, the following clause shall be substituted:—

“(b) The Member-Secretary shall hold office for a term of eight years from the date he assumes office, or until he attains the age of sixty-eight years, whichever is earlier.”

**STATEMENT OF OBJECTS AND REASONS.**

Sub-section (1) (b) of section 4, *read* with sub-section (2) of section 3, of the West Bengal Commission for Backward Classes Act, 1993 (hereinafter referred to as the said Act), *inter alia*, provides that the term of office of the Member-Secretary of the West Bengal Commission for Backward Classes is for a period of five years from the date he assumes office, or upto the age of sixty-five years, whichever is earlier.

2. It has been felt necessary to raise the term of Office of the Member-Secretary from five years to eight years from the date he assumes office, or until he attains the age of sixty-eight years instead of sixty-five years, whichever is earlier.

3. The Bill has been framed with the above object in view.

4. No additional expenditure is envisaged to give effect to the provisions of the Bill.

Kolkata,  
*The 29th January, 2018.*

CHURAMANI MAHATA,  
*Member-in-Charge.*

By order of the Governor,

AKHILESH KUMAR PANDEY,  
*Secy.-in-Charge to the Govt. of West Bengal,  
Law Department.*